

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 7/TT/2018

- Subject** : Petition for determination of transmission tariff for LILO of Vindhyachal-Jabalpur 400 kV 2nd D/C line (Ckt 3 & 4) along with associated bays and equipment at 400/220 kV Rewa Pooling Station from anticipated COD to 31.3.2019 under “Transmission system for Ultra Mega Solar Park (750 MW) in Rewa District, Madhya Pradesh” in Western Region.
- Date of Hearing** : 29.5.2024
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Ramesh Babu V., Member
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Rewa Ultra Mega Solar Limited (RUMSL) and 8 Others
- Parties present** : Ms. Swapna Seshadri, Advocate, PGCIL
Shri Utkarsh Singh, Advocate, PGCIL
Ms. Sneha Singh, Advocate, PGCIL
Shri Aditya Singh, Advocate, RUMSL
Shri Varun K. Chopra, Advocate, MPPMCL
Shri Dipu K. Jha, Advocate, MPPMCL
Shri Fahad Khan, Advocate, KPTCL
Shri Mohd. Mohsin, PGCIL
Shri Zafrul Hasan, PGCIL

Record of Proceedings

The order in the instant petition was reserved on 15.12.2023. However, the order could not be issued prior to Shri P. K. Singh, Member, demitting the office. Accordingly, the matter is listed for hearing today.

2. The learned counsel for the Petitioner submitted that the instant matter is on remand and submissions have been completed. Therefore, the matter may be reserved for order.

3. The learned counsel for RUMSL prayed for one week time to file the Written Submissions in the matter.

4. The Commission directed RUMSL to file its Written Submissions by 7.6.2024 with an advance copy to the Petitioner. The Commission further directed RUMSL to adhere to the timeline and observed that no extension of time would be granted.



5. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

